

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-260(ND)/2017

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7

Order delivered on 21.10.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor:

For the Respondent/Co.-Debtor:

ORDER

No one is present at the time of hearing of the matter. Therefore, in the interest of justice post the matter to 05.11.2019.

S - d

**(V.K. Subburaj)
Member (T)**

S - d

**(P.S.N. Prasad)
Member (J)**